## **DELHI LEGISLATIVE ASSEMBLY**

## **Bulletin Part – I**

(Brief summary of proceedings)

# Friday 10<sup>th</sup> March 2006/19Phalgun1927 (Saka)

	2.03PM	Ch. Prem Singh, Hon'ble Speaker in Chair.
1	2.08PM	Shri Ramvir Singh Bidhuri and Shri Sahab Singh Chauhan raised a point of order regarding non-inclusion of adoption of PAC report in the list of business.  The Chair stated that ruling on the point of order be given after question hour.  Question Hour: Starred questions No.121,123-124, 126-129 were asked and replied. Replies to starred questions No.122,125 & 130-140 and un-starred questions No.187-272 were placed on the table.
2	3.02P	The Chair gave a ruling on non-inclusion of adoption of Fourth PAC report in the list of business.
3	3.13P	Members of Opposition made a brief walk out demanding action on adoption of Fourth PAC report.
4	3.15PM	Special Mention (Rule 280): The following Members raised matters under Rule 280:  1. Shri Puran Chand Yogi 2. Dr.Harsh Vardhan 3. Shri Brahm Pal 4. Shri Veer Singh Dhingan 5. Dr. Jagdish Mukhi (Min. of Health intervened)  The following Members raised matters under Rule 280:  6. Shri Mohan Singh Bisht 7. Shri Kulwant Rana 8. Dr. Kiran Walia 9. Shri Sahab Singh Chauhan (Minister of Education intervened)
5	3.50PM	<ul> <li>Papers laid on the Table:</li> <li>Shri Harun Yusuf, Minister of Power laid the copies of the following:</li> <li>1. First Annual Report 2001-2002 in respect of Delhi Power Company Limited (Hindi &amp;English Version).</li> <li>2.Second Annual Report 2002-2003 in respect of Delhi Power Company Limited(Hindi &amp;English Version).</li> <li>3.Delhi Electricity Regulatory Commission (Procedure for filing Appeal before the Appellate Authority) Regulations, 2005 (Hindi &amp;English Version).</li> <li>4. Delhi Electricity Regulatory Commission(Treatment of Income from Other Business of Transmission Licensee and Distribution Licensee) Regulations, 2005 (Hindi &amp; English version).</li> </ul>
6	3.51PM	House adjourned for tea break.
7	4.28PM	House re-assembled (Hon'ble Dy. Speaker in chair)
8	4.30PM	Some members raised a point regarding absence of senior officers in the officer's gallery on the discussion on the Private Members Resolution.
9	4.40PM	House adjourned for 15minutes
10	4.57PM	House re-assembled (Deputy Speaker in Chair)
		Private Members Resolutions:

4.58PM

1. Shri Bheeshm Sharma moved the following resolution and initiated the debate: "This House resolves that the Government may go to Court to get justice for the people of Delhi since water was not provided to Sonia Vihar Water Treatment Plant by other states".

The following Members participated in the debate:

- (i) Shri Sahab Singh Chauhan
- (ii) Shri Vinay Sharma

The Chief Minister replied to the debate and requested the member to withdraw the resolution. And the resolution was withdrawn.

#### **5.29PM**

**2. Dr. Jagdish Mukhi moved the following resolution:** "This House resolves that taking into consideration the important role of DISCOMs in the lives of Delhiites, all the DISCOMs should be brought under the Right to Information Act and their accounts should be subject to audit by Delhi Govt."

Minister of Power replied to the resolution.

Motion was put to vote and negated by voice vote.

#### 5.52PM

**3. Smt Anjali Rai moved the following resolution:** "This House resolves that in order to meet the needs of the growing population the health facilities and infrastructure should be strengthened, upgraded & decentralized."

Minister of Health replied to the resolution.

Motion was put to vote and adopted by voice vote.

### 11 **6.17PM**

House adjourned up to 2.00PM on 13<sup>th</sup> March 2006

Delhi 10<sup>th</sup> March 2006 Siddharath Rao Secretary